

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II, MUMBAI

13. C.P. (IB)-2044/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.08.2018**

NAME OF THE PARTIES: Shanaya Fashions

v/s.

Oneworld Creations Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

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Heard both sides. It seems that the supply of materials were made by the petitioner to the Corporate Debtor during December 2017 to April 2019 to the extent of Rs. 11.99 Crores. Counsel for the Respondent could not be in a position to provide the details of the liability of the Corporate Debtor and submits that she has to take instructions.

The Authorised Representative of the Corporate Debtor or the Managing Director of the Corporate Debtor is directed to remain present in the next date of hearing. List this matter 06.09.2018.

SD/-
V. NALLASENAPATHY
Member (Technical)

SD/-
BHASKARA PANTULA MOHAN
Member (Judicial)